

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Ms. S. Pattnaik
has appear for resp.
For counter.

l
22/2 Regd

Order dt. 23/02/06

Ld counsell for
both the sides are
present. On the
prayer of Ld. A.S.C
the matter is adjd to
20/04/06 for counter.

Denk

D.Y. Registrar
23.02.06

counter not
fix.

l
20/04 Regd

Order dt. 20/04/06

Ld counsell for
both the sides are
present. On the prayer
of Ld A.S.C the
matter is adjd to
22/06/06 for counter.

B.
REGISTRAR

for counter.

l
21/06 Regd

ORDER DATED: 06.09.2006

Heard Mr. B.Dash, Ld. Counsel
for the Applicant and Ms. S.L.Pattnaik, Ld.
Counsel for the Respondents.

In the Original Application, the
Applicant had prayed for quashing the
notification (under Annexure-A/6) and the
same has been done in the meanwhile vide
Annexure- R/11 rendering the O.A.
infructuous.

Hence, the O.A. is disposed of
being infructuous. No costs.

Copies of this order be supplied
to both the parties.

3/37/2
MEMBER (ADMN.)